

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V meeting held on 05.07.2012

The meeting No.13/AM-13 for the licensing year 2012-13 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 05.07.2012 in Room No.208 of DGFT under the Chairmanship of Shri Ashutosh Mishra, Jt. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Dr. R.A. Lal, Director	R.O., T.C., Noida
2.	Shri Nand Lal, Sr. D.O.	DIPP
3.	Shri K.C. Meena, Dy. DGFT	DGFT
4.	Shri Kuldeep Singh, Assistant Director	DC (MSME)
5.	Shri J.D. Giri, Vice President	AEPC
6.	Shri P.P. Pasricha, F.T.D.O.	DGFT

The agenda for meeting No.13/AM-13 dated 05.07.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 13/84-ALC3/2012

MEETING DATE : 05.07.2012

	Case No.: 10/31/85-ALC3/2011	Party Name: RAGHAV EXPORT	Meet No/Date: 13/84-ALC3/2012	Status:
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1			05.07.2012	Deferred
	HQ File :01/85/050/00186/AM12/	RLA File :30/24/040/00051/AM12/	Lic.No/Date:3010081930 21.12.2011	Defer Date: 02.08.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 02.08.2012.			

2	Case No.:2/50/84-ALC3/2011	Party Name: NEO CORP INTERNATIONAL LIMITED	Meet No/Date:13/84-ALC3/2012 05.07.2012	Status: Rejected
	HQ File :01/84/050/00395/AM12/	RLA File :11/24/040/00025/AM12/	Lic.No/Date:1110026881 24.02.2012	Reject
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not replied information/details called for vide DIPP letter dated 15.05.2012 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.			
3	Case No.:26/50/84-ALC3/2011	Party Name: NEO CORP INTERNATIONAL LIMITED	Meet No/Date:13/84-ALC3/2012 05.07.2012	Status: Rejected
	HQ File :01/84/050/00419/AM12/	RLA File :11/24/040/00058/AM12/	Lic.No/Date:1110026880 24.02.2012	Reject
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not replied information/details called for vide DIPP letter dated 15.05.2012 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.			

	Case No.:3/3/81-ALC2/2012	Party Name: KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:13/84-ALC3/2012 05.07.2012	Status: Approved
	HQ File :01/81/050/00031/AM13/	RLA File :02/24/040/00233/AM12/	Lic.No/Date:0210174912 06.03.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The Committee was of the view that applicant firm should mention the export product with technical characteristic of import yarn. Accordingly, Committee after deliberations with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case, taking cue from SION J-375, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Gauntlet (Tubular Bags) containing:- High Tenacity Polyester yarn 550 DTEX/96F AA Grade or 555 DTEX/96F AA Grade – 9778 Kgs.	17,60,000 Nos.	Polyester yarn – T/C:- High Tenacity Polyester yarn 550 DTEX/96F AA Grade or 555 DTEX/96F AA Grade	10,560 Kgs. (including 8% wastage)

The R.A. may be advised to take necessary action accordingly subject to compliance of other usual conditions.

Case No.:3/13/84-ALC3/2012	Party Name: TEXPORT OVERSEAS PVT.LTD,	Meet No/Date:13/84-ALC3/2012 05.07.2012	Status: Deferred
HQ File :01/84/050/00094/AM13/	RLA File :07/24/040/00518/AM12/	Lic.No/Date:0710087058 16.03.2012	Defer Date: 19.07.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 19.07.2012.

Case No.:1/13/84-ALC3/2012	Party Name: CAPTEC	Meet No/Date:13/84-ALC3/2012 05.07.2012	Status: Rejected
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6	HQ File :01/84/050/00092/AM13/	RLA File :04/24/040/00317/AM12/	Lic.No/Date:0410135073 26.03.2012	Reject
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the Committee has already considered this case in its meeting No.12/AM-13 held on 28.06.2012 and rejected the same.				

7	Case No.:8/13/84-ALC3/2012	Party Name: SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:13/84-ALC3/2012 05.07.2012	Status: Deferred
	HQ File :01/84/050/00099/AM13/	RLA File :06/24/040/00006/AM13/	Lic.No/Date:0610027047 14.05.2012	Defer Date: 02.08.2012
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given the measurement sheet, CAD/CAM, sketch of the export product and justification for higher consumption of fabric in support of their proposal. The Committee, therefore, decided to ask the applicant firm for the above information/details for consideration of the proposal. The case may be re-listed on 02.08.2012.				

8	Case No.:6/13/84-ALC3/2012	Party Name: ASHTON INTERNATIONAL PVT.LTD.	Meet No/Date:13/84-ALC3/2012 05.07.2012	Status: Approved										
	HQ File :01/84/050/00097/AM13/	RLA File :05/23/040/00047/AM13/	Lic.No/Date:0510325495 21.05.2012											
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-														
<table border="1"> <thead> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>1.</td><td>Carded Woollen blended yarn containing 80% Wool, 20% Nylon (+/- 10%)(Packed in 43,801 Nos.</td><td>1,50,000 Kgs.</td><td>Undyed blended (Heterogeneous) fibre containing 80% Wool, 20% Nylon (+/- 10%)</td><td>1,57,500 Kgs. (including 5% wastage)</td></tr> </tbody> </table>					S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Carded Woollen blended yarn containing 80% Wool, 20% Nylon (+/- 10%)(Packed in 43,801 Nos.	1,50,000 Kgs.	Undyed blended (Heterogeneous) fibre containing 80% Wool, 20% Nylon (+/- 10%)	1,57,500 Kgs. (including 5% wastage)
S.No.	Export Product	Export Quantity	Import item	Quantity allowed										
1.	Carded Woollen blended yarn containing 80% Wool, 20% Nylon (+/- 10%)(Packed in 43,801 Nos.	1,50,000 Kgs.	Undyed blended (Heterogeneous) fibre containing 80% Wool, 20% Nylon (+/- 10%)	1,57,500 Kgs. (including 5% wastage)										

	of plastic dye centers)	Spinning oil	1500 Kgs.
		Plastic Dye Centers (Total No. of plastic dye centers = 43,801 Nos.)	Net to net
The R.A. may be advised to take necessary action accordingly subject to compliance of other usual conditions.			

9	Case No.:2/13/84-ALC3/2012	Party Name: UMASREE TEXPLAST PVT. LTD.,	Meet No/Date:13/84-ALC3/2012 05.07.2012	Status: Approved															
	HQ File :01/84/050/00093/AM13/	RLA File :08/24/040/00063/AM13/	Lic.No/Date:0810111848 22.05.2012																
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case, taking cue from SION H-97, as detailed below:-																		
	<table> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> <tr> <td rowspan="4">1.</td><td rowspan="4">Flexible Intermediate Bulk Containers (Net Contents: PP Granules- 1,49,060 Kgs., UV-2940 Kgs., PPMF-8000 Kgs., LDPE/LLDPE-40,000 Kgs.</td><td rowspan="4">2,00,000 Kgs.</td><td>PP Granules (Extrusion Grade)</td><td>1,63,966 Kgs. (1.10 Kg/Kg. content in the export product)</td></tr> <tr> <td>UV Stabilizer (Additive Master Batch)</td><td>2980 Kgs.</td></tr> <tr> <td>PPMF Yarn (for stitching)</td><td>8400 Kgs. (1.05 Kg/Kg. content in the export product)</td></tr> <tr> <td>LDPE/LLDPE Granules</td><td>42,000 Kgs. (1.05</td></tr> </table>				S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Flexible Intermediate Bulk Containers (Net Contents: PP Granules- 1,49,060 Kgs., UV-2940 Kgs., PPMF-8000 Kgs., LDPE/LLDPE-40,000 Kgs.	2,00,000 Kgs.	PP Granules (Extrusion Grade)	1,63,966 Kgs. (1.10 Kg/Kg. content in the export product)	UV Stabilizer (Additive Master Batch)	2980 Kgs.	PPMF Yarn (for stitching)	8400 Kgs. (1.05 Kg/Kg. content in the export product)	LDPE/LLDPE Granules
S.No.	Export Product	Export Quantity	Import item	Quantity allowed															
1.	Flexible Intermediate Bulk Containers (Net Contents: PP Granules- 1,49,060 Kgs., UV-2940 Kgs., PPMF-8000 Kgs., LDPE/LLDPE-40,000 Kgs.	2,00,000 Kgs.	PP Granules (Extrusion Grade)	1,63,966 Kgs. (1.10 Kg/Kg. content in the export product)															
			UV Stabilizer (Additive Master Batch)	2980 Kgs.															
			PPMF Yarn (for stitching)	8400 Kgs. (1.05 Kg/Kg. content in the export product)															
			LDPE/LLDPE Granules	42,000 Kgs. (1.05															

			(Liner Grade)	Kg/Kg. content in the export product)
The R.A. may be advised to take necessary action accordingly subject to compliance of other usual conditions.				

10	Case No.:7/13/84-ALC3/2012	Party Name: GALAXY ELEGANT FASHIONS PRIVATE LIMITED	Meet No/Date:13/84-ALC3/2012 05.07.2012	Status: Deferred
	HQ File :01/84/050/00098/AM13/	RLA File :05/23/040/00041/AM13/	Lic.No/Date:0510325621 23.05.2012	Defer Date: 02.08.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given the measurement sheet, CAD/CAM, sketch of any of the export product in support of their proposal. The Committee, therefore, decided to ask the applicant firm to send the above information/details for consideration of the proposal. The case stands for re-listing on 02.08.2012.			

11	Case No.:5/13/84-ALC3/2012	Party Name: NATRAJ INTER WOVEN LABELS MFG CO	Meet No/Date:13/84-ALC3/2012 05.07.2012	Status: Rejected
	HQ File :01/84/050/00096/AM13/	RLA File :07/24/040/00079/AM13/	Lic.No/Date:0710088425 24.05.2012	Reject
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has proposed import and export the same item i.e. Natural Silk Fabric. Natural Silk Fabric (Raw) cannot be dyed or printed. As such, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.			

12	Case No.:4/13/84-ALC3/2012	Party Name: KUSHI ENTERPRISES,	Meet No/Date:13/84-ALC3/2012 05.07.2012	Status: Rejected
	HQ File :01/84/050/00095/AM13/	RLA File :07/24/040/00530/AM12/	Lic.No/Date:0710088518 29.05.2012	Reject
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has proposed import and export the same item i.e. Natural Silk Fabric. Natural Silk Fabric (Raw) cannot be dyed or printed. As such, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.			

MANUAL AGENDA CASES

(13)

Case No.288	M/s Orient Clothing Co. Pvt. Ltd., Gurgaon
NC 13/AM-13, dt.05.07.2012	File No.01/84/162/169/AM-13/DES-V
Fixation of ad-hoc norms Annual Advance Authorization No.0510288340 dated 20.04.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 02.08.2012.

(14)

Case No.289	M/s Ganesha Ecosphere Ltd., Kanpur
NC 13/AM-13, dt.05.07.2012	File No.01/84/50/425/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0610025904 dated 14.02.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that there are several components in the import side. The Committee was of the view that quantity of each component of import items needs to be specified separately. The Committee, therefore, decided to ask the applicant firm to send the above information/details for

consideration of the proposal. The case stands for re-listing on 02.08.2012.

(15)

Case No.290	M/s Ganesha Ecosphere Ltd., Kanpur
NC 13/AM-13, dt.05.07.2012	File No.01/84/50/364/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0610025572 dated 18.01.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that there are several components in the import side. The Committee was of the view that quantity of each component of import items needs to be specified separately. The Committee, therefore, decided to ask the applicant firm to send the above information/details for consideration of the proposal. The case stands for re-listing on 02.08.2012.

(16)

Case No.291	M/s Global Mode and Accessories Pvt. Ltd., Mumbai
NC 13/AM-13, dt. 05.07.2012	File No.01/84/50/367/AM-12/DES-V
Ratification of input output norms against Advance Authorization No.0510315985 dated 31.01.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 02.08.2012.

(17)

Case No.292	M/s Ashutosh Fibre Pvt. Ltd., Ahmedabad
NC 13/AM-13, dt. 05.07.2012	File No.01/84/50/312/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0810106732 dated 16.12.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that following information/details are not available in support of the proposal in the application:

- (i) Declare content of each import item in the description of export product.
- (ii) Samples of finished and raw product may be make available.
- (iii) Justification of using stainless steel wire in the export product.
- (iv) End use of export product.

The Committee, therefore, decided to ask the applicant firm to send the above information/details for consideration of the proposal. The case stands for re-listing on 02.08.2012.

(18)

Case No.293	M/s Ashutosh Fibre Pvt. Ltd., Ahmedabad
NC 13/AM-13, dt. 05.07.2012	File No.01/84/50/319/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0810107410 dated 04.01.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that following information/details are not available in support of the proposal in the application:

- (i) Declare content of each import item in the description of export product.
- (ii) Samples of finished and raw product may be make available.
- (iii) Justification of using stainless steel wire in the export product.
- (iv) End use of export product.

The Committee, therefore, decided to ask the applicant firm to send the above information/details for consideration of the proposal. The case stands for re-listing on 02.08.2012.

(19)

Case No.294	M/s. Scorpions Apparels Pvt. Ltd., Faridabad
NC 13/AM-13, dt. 05.07.2012	File No.01/84/50/403/AM-12/DES-V
Re-fixation of input output norms against Advance Authorisation No.0510318040 dated 16.02.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 02.08.2012.

(20)

Case No.295	M/s Chelsea Mills, Gurgaon
NC 13/AM-13, dt. 05.07.2012	File No.01/84/50/374/AM-12/DES-V

Ratification of input output norms in respect of Advance Authorisation No.0510317500 dated 13.03.2012.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that due to typing error, Style No. 734029 was not indicated in the export product No.3 during the recording of minutes of the NC meeting No.49/AM-12, due for 22.03.2012 but actually held on 10.04.2012. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to add the above style number in export product No.3. The Style Nos. of export product No.3 may accordingly be read as 173332/734029 in place of 173332.
